

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 128  
**(IB)-1248(PB)/2018**

**IN THE MATTER OF:**

Shinoj Koshy

.... Petitioner/Applicant

v.

M/s. Granite Gate Properties Pvt. Ltd.

.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 05.07.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON. ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the IDBI Bank Ltd.  
For the Applicant

Mr. Gautam Singhal & Mr. Vishal Mehan, Advs.  
Mr. Anant A. Pavgi, Advocate  
Mr. Kumar Sudeep, adv.  
Mr. Piyush Singh & Ms. Aditi Sinha, Advs.  
Mr. Gaurav Gupta and Mr. Samyak Gangwal,  
Advs.

Ms. Garima Singh, Advocate

Ms. Somya Jaitly, Adv.

For the RP  
For Noida Authority

Mr. Sahil Sethi & Mr. Sanyam Saxena, Advs.

M. P. Nagesh, Sr. Adv. along with Rachit Mittal,  
Adv.

For the Respondent

Mr. Akash Chatterjee, Adv.

Mr. Ravi Kumar Aggarwal, Adv.

Mr. Anurag Ojha & Mr. Shivam Malhotra, Advs.

**ORDER**

List all the pending applications for hearing on 06.08.2021.

— sd —

**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

— sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**